

CENTRAL ADMINISTRATIVE TRIBUNAL**CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO. 060/00659/2016**Chandigarh, this the 17th day of January, 2018**

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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Cdr. Nirmal Singh S/o Late Sh. Sarwan Singh, R/o House No. 1563, Sector 33-D, Chandigarh-160020, retired as Commander Officer from 1 Chandigarh Naval Unit NCC Chandigarh, aged about 72 years (Group A).

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Applicant

(Argued by : Mr. B. N. Vasishta, Advocate)

Versus

1. Union of India through Secretary, Ministry of Defence, Govt. of India, South Block, New Delhi-110011.
2. The Director General, NCC Headquarters, Govt. of India, Ministry of Defence, West Block-VI, R.K. Puram, New Delhi-110066.
3. The Principal Controller of Defence Accounts (Pensions), Govt. of India, Ministry of Defence, Draupadi Ghat, Allahabad-211014.
4. Punjab National Bank, through its Chief Manager, PNB Branch, Sector -17, Chandigarh.

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Respondents

**(Argued by : Mr. K.K. Thakur, Advocate for Respondents
No.1to3
Mr. K.C. Bhatia, Advocate for R.No.4)**

ORDER (Oral)
JUSTICE M.S. SULLAR, MEMBER (J)

Vide a separate detailed judgment of even date, rendered in main O.A.No.060/00054/2016 (**Lt. Cdr. Dalip Singh Vs. Union of India & Others**), the instant Original Application has also been accepted in the same manner and terms, indicated therein. However, the parties are left to bear their own costs.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 17.01.2018

HC*

